

authority which also gives a guarantee that on return the person will be employed. Because of that reason, the number of applicants has always been smaller. Recently we have taken a decision that if there are suitable candidates offering, they will be considered even if they are not sponsored.

Shri Panigrahi: What were the special qualifications needed for which suitable candidates were not available in India?

Shri Humayun Kabir: I have just now explained the two conditions that they must have the necessary academic and technical qualifications; they must be in employment and there must be a guarantee of employment on their return. These were the conditions which were imposed because at that time Parliament—it was not Parliament, but the Constituent Assembly—had insisted that nobody should go abroad unless there was a guarantee of employment on return.

Shri Damani: What is the procedure being followed by the Government in awarding these foreign Government scholarships?

Shri Humayun Kabir: The procedure is a very rigorous process of selection.

India Office Library

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 *462. { **Shri D. C. Sharma:**
Shri H. N. Mukerjee:
Shri Muhammed Elias:
Shri M. L. Dwivedi:
Shri Rameshwar Tantia:
Shri Agadi:
Shri Tangamani:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that no reply has yet been received from the

United Kingdom Government to the Government of India's note on the India Office Library which was sent in February, 1958;

(b) the progress so far made in the negotiations for the return of the India Office Library; and

(c) the further action proposed to be taken in the matter?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

(b) We are awaiting a reply from the United Kingdom Government.

(c) Further action will be considered in the light of the reply from the United Kingdom Government.

Shri D. C. Sharma: May I know when the last communication was addressed to the U.K. Government and what was the nature of that communication?

Shri Humayun Kabir: We sent a formal note in February, 1958 and after that the High Commissioner has been reminding the Commonwealth Relations Office, London to expedite a reply, but we have not been entering into any formal communications, and I would request the hon. Members not to press us to do so, for it would not be in the national interests.

श्री ज० सा० द्विवेदी : भूतपूर्व गिज़ा मंत्री स्वर्गीय मौलाना आज़ाद ने तीन वर्ष पूर्व यह उत्तर दिया था कि हम नाइज़ेरी को उपलब्ध करने के लिए कार्रवाई की जा रही है। मैं जानना चाहता हूँ कि तीन वर्षों से अब तक हम सम्बन्ध में कोई कार्रवाई नहीं हो सकी, इसका क्या कारण है और साथ-साथ यह भी जानना जरूरी है कि पाकिस्तान ने जो क्लेम इस साइड्रेरी पर किया है, उसके सम्बन्ध में भारत सरकार का क्या रुख है ?

श्री हुमायूँ कबीर : यह मामला बहुत ही पेशीदा है और मैं प्रार्थना करता

कि प्राय इस बारे में ज्यादा जोर मत डालें।

Mr. Speaker: Shri Agadi. Absent.

Shri S. M. Banerjee: This side may also be called.

Mr. Speaker: That side is always taken note of. I am more inclined to the left than to the right.

Shri S. M. Banerjee: The hon. Minister said that it is a delicate one.

Shri Tangamani: In reply to a similar question six months ago, an identical reply was given. May I know why, if it is in the national interest as pointed out by the hon. Minister, this particular question was admitted at all?

Shri Humayun Kabir: How can I answer that question?

Shri Tangamani: Another question, Sir.

Mr. Speaker: No. Whenever there are a number of hon. Members tabling a question, I will give only one opportunity—except to the first hon. Member.

Shri D. C. Sharma: May I know if it is the intention of the Government to conduct these negotiations at a ministerial level and if so when will that happen?

Shri Humayun Kabir: We have been conducting negotiations, and it is our intention to continue the negotiations till the library is obtained.

श्री रामेश्वर टांडिया : भ्रमी माननीय मंत्री महोदय ने कहा कि इस क्वेश्चन पर ज्यादा पूछना ठीक नहीं होगा। परन्तु मैं यह जानना चाहता हूँ कि लगभग पीने तीन वर्ष हो चुके हैं जबकि हमने चिट्ठी लिखी थी और इन पीने तीन वर्षों के दौरान मैं क्या हुआ है। मैं यह भी जानना चाहता हूँ कि क्या हम आशा करें कि यह साइबेरी हमको मिलेगी या इसके मिलने की कोई आशा नहीं है ?

श्री हुमायूँ कबीर : तीन वर्ष नहीं बल्कि इस मामले को चलते प्यारह वर्ष से ज्यादा हो चुके हैं और इसके बारे में हमें उम्मीद है। हम इस मामले को नहीं छोड़ेंगे जब तक यह साइबेरी हमको नहीं मिल जाएगी।

Additional Secretaries

*463, **Shri V. C. Shukla:** Will the Minister of Home Affairs be pleased to state:

(a) whether a general decision was taken sometime back by Government to discontinue the practice of appointing Additional Secretaries and Joint Secretaries in the various Ministries of the Union Government;

(b) what is the precise difference in the nature of work and duties of the Additional Secretaries and the Joint Secretaries; and

(c) what is the difference in the pay scales of the Additional Secretaries and the Joint Secretaries?

The Minister of Home Affairs (Pandit G. B. Pant): (a) No.

(b) The duties attached to the post of an Additional Secretary are more onerous and carry heavier responsibilities than those attached to the post of a Joint Secretary.

(c) Additional Secretary: Rs. 3,500 p.m. for an ICS Officer;

Joint Secretary: Rs. 3,000 p.m. for a similar officer; Rs. 2,250 for others.

Shri V. C. Shukla: What is the basis or the criterion on which Joint Secretaries are promoted as Additional Secretaries?

Pandit G. B. Pant: Joint Secretaries who are considered to be competent for co-ordinating the work of the Joint Secretary and to whom a larger measure of delegation can be made are selected for such posts.